

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NSL Mining Resources India Private Limited
OPERATING IN MINING AND EXPLORATION BUYING AND SELLING OF EARTH AND
IRON ORES AT HYDERABAD, TELANGANA
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	NSL Mining Resources India Private Limited CIN: U13204TG2009PTC076183
2.	Address of the registered office	Urmila Heights, 4th Floor, above Ratnadeep Market, Opp: Rainbow Hospital, Road No.10, Banjara Hills, Hyderabad Telangana 500034 IN
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	No information available*
5.	Installed capacity of main products/services	No information available*
6.	Quantity and value of main products/services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 93,656 (other income) as per audited financial statements of FY 2017-18. However, noupdated book of accounts or financial statements are available thereafter.
7.	Number of employees/ workmen	No information available*
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The required details can be obtained by sending an Email at: cirp.nslminingresources@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: cirp.nslminingresources@gmail.com . Also available on https://sunresolution.in/cases/ongoing-cases/cirp/nsl-mining-resources-india-private-limited/
10.	Last date for receipt of expression of interest	05.09.2023
11.	Date of issue of provisional list of prospective resolution applicants	15.09.2023
12.	Last date for submission of objections to provisional list	20.09.2023
13.	Process email id to submit EOI	cirp.nslminingresources@gmail.com

* No information provided by suspended board of directors of corporate debtor.

Date: 05.08.2023
Place: Hyderabad

Sd/-
Kanak Jani
IBBI Reg No.: IBBI/PA-001/IP-P-01757/2019-2020/12685
Email for Correspondence: cirp.nslminingresources@gmail.com
Regd. address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18,
Kharghar, Next to Sanjeevani International School,
Navi Mumbai, Maharashtra- 410210
AFA Valid upto: 21.12.2023
Resolution Professional of NSL Mining Resources India Private Limited
(In CIRP)

DABTOFAB WELLNESS LLP

LLPIN: ABB-4289
8-2-293/82/A/271, Plot No 271, SY No 102/1, Jubilee Hills,
Shaikpet, Hyderabad, Telangana, India-500033

Form No. UR-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after 15 days but before the expiry of thirty days hereinafter to the Registrar at Hyderabad that DABTOFAB WELLNESS LLP, a limited liability partnership may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The Principal Objects of the company are as follows:
To carry on the business as manufacturers of and dealers in all kinds of proprietary products, hair, skin, nail and other beauty preparations, deodorants, aerosol and pump spray products, baby products, petroleum and mineral oil products, chemicals, acids and alkalis, all kinds of perfumery and other compound, preparations, materials and products, bath products, care products, cotton swabs, family planning appliances, hair dyes, pigments, varnishes, essential oils, detergents, insecticides, oil, oleaginous, vaporaceous, saponaceous, substances, beauty specialties, preparations, aids and accessories of every description whether medicated, antiseptic or not, unguents, ingredients or accessories thereof and other materials or things capable of being used in connection with such matter, factor or business.
- A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 8-2-293/82/A/271, Plot No 271, Sy. No 102/1, Jubilee Hills, Hyderabad, Hyderabad, Telangana - 500033.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT, Manesar, Gurgaon, Haryana-122050 India, within Twenty-One (21) days from the date of publication of this notice, with a copy to the company at its registered office.

Place: Hyderabad For M/s. Dabtofab Wellness LLP,
Date: 05/08/2023
Sd/-
Pranauthi Sangiseti (Designated Partner)
Sd/-
Akshay Kalish Gorantyal (Designated Partner)

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
NSL MINING RESOURCES INDIA PRIVATE LIMITED
OPERATING IN MINING AND EXPLORATION BUYING AND SELLING
OF EARTH AND IRON ORES AT HYDERABAD, TELANGANA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN No.	NSL Mining Resources India Private Limited CIN: U13204TG2009PT076183
2. Address of the registered office	Urmila Heights, 4th Floor, above Ratnadeep Market, Opp: Rainbow Hospital, Road No.10, Banjara Hills, Hyderabad Telangana 500034 IN
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	No information available*
5. Installed capacity of main products/ services	No information available*
6. Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 93,656 (other income) as per audited financial statements of FY 2017-18. However, no updated book of accounts or financial statements are available thereafter.
7. Number of employees/ workmen	No information available*
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The required details can be obtained by sending an Email at: corp.nslminingresources@gmail.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: corp.nslminingresources@gmail.com , also available on https://sunresolution.in/cases/ongoing-cases/cirp/nsi-mining-resources-india-private-limited/
10. Last date for receipt of expression of interest	05.09.2023
11. Date of issue of provisional list of prospective resolution applicants	15.09.2023
12. Last date for submission of objections to provisional list	20.09.2023
13. Process email ID to submit EOI	corp.nslminingresources@gmail.com

* No information provided by suspended board of directors of corporate debtor.

Date: 05.08.2023
Place: Hyderabad
Kanak Jani
IBBI Reg No. IBBI/PA-001/IP-P-0157/2019-2020/12685
Email for Correspondence: corp.nslminingresources@gmail.com
Regd. address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Next to Sanjeevani International School, Navi Mumbai, Maharashtra- 410210
AFA Valid upto: 21.12.2023
Resolution Professional of NSL Mining Resources India Private Limited (In CIRP)

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH AT HYDERABAD
CP(CAA) No. 33/230/HDB/2023 CONNECTED WITH
C.A. (CAA) NO. 25/230/HDB/2023
IN THE MATTER OF COMPANIES ACT, 2013
IN THE MATTER OF SECTIONS 230 TO 232 OF THE COMPANIES ACT, 2013
AND
ALL OTHER APPLICABLE PROVISIONS OF THE SAID ACT
AND
IN THE MATTER OF SCHEME OF DEMERGER ARRANGEMENT
BETWEEN
M/S. SILPA REAL ESTATES PRIVATE LIMITED
(DEMERGED COMPANY)
AND
M/S. SILPA COMMERCIAL HEIGHTS PRIVATE LIMITED (RESULTING COMPANY 1)
AND
M/S. SILPA PRIME HEIGHTS PRIVATE LIMITED (RESULTING COMPANY 2)
AND
M/S. SILPA-C AND K REAL HOLDINGS PRIVATE LIMITED (RESULTING COMPANY 3)
AND
THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS
M/s. SILPA REAL ESTATES PRIVATE LIMITED, a Company incorporated under the provisions of Companies Act, 1956, bearing CIN: U70100TG2001PT036162 and having its registered office situated at 6-3-347/9N, NV Plaza Dwarakapuri Colony, Punjagutta Hyderabad - 500082 Telangana India represented by its Director, Singareddy Prathapa Reddy (DIN: 01070287) email: spr1965@gmail.com, Ph: 040-27561222.Petitioner/Resulting Company 1
M/s. SILPA COMMERCIAL HEIGHTS PRIVATE LIMITED, a Company incorporated under the provisions of Companies Act, 2013, bearing CIN: U70109TG2022PTC162395 and having its registered office situated at D No 5-86/46, Plot No 46, Opp Bnr Hills, Near Road No 45 Jubilee Hills, Nandi Hills Hyderabad Rangareddy Telangana - 500033 India represented by its Director, Mr. Singareddy Prathapa Reddy (DIN: 01070287) email: spr1965@gmail.com, Ph: 040-27561222.Petitioner/Resulting Company 1
M/s. SILPA PRIME HEIGHTS PRIVATE LIMITED, a Company Incorporated Under The Provisions Of Companies Act, 2013, Bearing CIN: U70109TG2022PTC166436 And Having Its Registered Office Situated Plot No 57, Sy No. 41, 3rd Floor, Phase-1, Kavuri Hills, Madhapur, Hyderabad Rangareddy - 500081 Telangana, India represented by its Director, Singareddy Ravi Chandra Kishore Reddy (DIN: 01722891) email: scmohanreddy@outlook.com, Ph: 040-27561222.Petitioner/Resulting Company 2
M/s. SILPA-C AND K REAL HOLDINGS PRIVATE LIMITED, a Company Incorporated Under The Provisions Of Companies Act, 2013, Bearing CIN: U70109TG2022PTC162394 And Having Its Registered Office Situated at D No 6-3-347/9N, 3rd Floor, NV Plaza, Dwarakapuri Colony, Punjagutta Hyderabad - 500082 Telangana, India represented by its Director, Singareddy Karthik Reddy (DIN: 06490699) email: karthiksvkr@gmail.com, Ph: 040-66627033.Petitioner/Resulting Company 3
NOTICE OF HEARING OF PETITION UNDER RULE 16 OF THE COMPANIES (COMPROMISES, ARRANGEMENTS AND AMALGAMATIONS) RULES, 2016
Notice is hereby given that a Joint Company Petition under section 230 to 232 of the Companies Act, 2013, was presented by M/s. Silpa Real Estates Private Limited (Demerged Company), M/s. Silpa Commercial Heights Private Limited (Resulting Company 1), M/s. Silpa Prime Heights Private Limited (Resulting Company 2) And M/s. Silpa-C And K Real Holdings Private Limited (Resulting Company 3) before the Hon'ble National Company Law Tribunal, Hyderabad Bench, for obtaining its sanction to the Scheme of Demerger arrangement of M/s. Silpa Real Estates Private Limited (Demerged Company) with M/s. Silpa Commercial Heights Private Limited (Resulting Company 1), M/s. Silpa Prime Heights Private Limited (Resulting Company 2) And M/s. Silpa-C And K Real Holdings Private Limited (Resulting Company 3) and their respective shareholders and creditors. The said Company Petition was registered by the Hon'ble Tribunal on 25.07.2023 and as per the order dated 26.07.2023 of the Hon'ble Tribunal, the said Joint Company Petition is fixed for final hearing before the Hon'ble National Company Law Tribunal, Hyderabad Bench on 20.09.2023. Any person desirous of supporting or opposing the said Petition should send to the Petitioner's advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner's advocate not later than two days before the date fixed for the hearing of the Petition (i.e., on or before 18.09.2023). Where such person seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

M. Ramana Reddy
Practicing Company Secretary
Counsel for Petitioner Companies
Nimal Towers 200, Flat No. 403,
Near Sai Baba Temple, Dwarakapuri Colony,
Punjagutta, Hyderabad 500082

Date 04.08.2023
Place: Hyderabad

NOTICE

Notice is hereby given that the share certificate(s) for 240 equity shares of Rs.10/- each bearing certificate Nos. 206232 - 206235, 38318 - 38319 and Distinctive Nos. 8809494 - 8809653, 1507351 - 1507430 under Folio No. 00N00017 standing in the name(s) of Naga Ramakrishna Putcha of Garware Technical Fibres Limited have been lost or misplaced and undersigned have applied to the Company to issue duplicate share certificate(s) in lieu of the said shares. Any person(s) who have claim in respect of the aforesaid shares should lodge claim for the same with the Company at its Registered Office: Plot No.11 Block No. D-1, MIDC Chinchwad, Pune 411019 within 15 days from the date of this notice, else the Company will proceed to issue duplicate share certificate(s).

Sd/-
Name of the Shareholder(s): Ramakrishna Naga Putcha
Date: 05/08/23
Place: PUNE

RARE ASSET RECONSTRUCTION LIMITED
Regd. Office: 104-106, Gala Argos, Nr Harikrupa Tower, Gujarat College Rd, Ahmedabad- 380006 Tel- 079 4009 2295

NOTICE OF POSTPONEMENT OF E-AUCTION SALE - M/S MBS JEWELLERS PRIVATE LTD
An E-Auction Sale Notice dated 09.07.2023 for sale of secured assets of the captioned account issued under the SARFAESI Act, 2002 was published in the Financial Express and Sakshi Newspapers on 09/07/2023 with the E-Auction date of 27.07.2023, which stands postponed due to unavoidable circumstances to 10.08.2023. The E-Auction Sale Notice and the postponement notice are uploaded on the website of Rare ARC (<https://www.rarearc.com>) as well on the website of E-Auction service provider, E-Procurement Technologies Limited (<https://sarfaesi.auctiontiger.net>). Notice is hereby issued to the public in general that the revised schedule of the E-Auction sale is as under: "Last date /time for submission of EMD: 09.08.2023 (Wednesday)" Date and time of E-Auction: 10.08.2023 (Thursday) from 01:00 PM to 03:00 PM (with auto extension clause in case of bid in last five minutes before closing.) All other terms and conditions contained in the E-Auction Sale Notice dated 09.07.2023 shall remain the same.

Place: Ahmedabad Sd/-Authorized Officer,
Date: 04.08.2023 Rare Asset Reconstruction Limited

FEDBANK FEDERAL FINANCIAL SERVICES LTD.
Having corporate office at Kanakia Wall Street,
A-Wing, 5th Floor, Unit No.501, 502, 511, 512 Andheri - Kurla
Road, Chakala, Andheri East, Mumbai, Maharashtra - 400093

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Fedbank Financial Services Ltd. Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 6 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16th May, 2023 and subsequently carried out the paper publication on 18th May, 2023 calling upon the Borrower, Mortgagor, Co-Borrower(s) - (1) M/s. SSS Catering and Events Rep by its Proprietor G.K. Chaitanya (Borrower) (2) Mrs. Gavara Krishna Chaitanya (Co-Borrower) (3) Mr. Gavara Srinivas Rao (Co-Borrower) (4) Mrs. Ruttala Venkata Kanak Lakshmi (Co-Borrower) (5) M. TVKD Suresh (Co-Borrower) (6) Mr. Appa Rao Chikka (Co-Borrower) (7) Mrs. Murri Nutana Madhavi (Mortgagor) (8) Depositor of Title Deed (8) Mrs. Telagarapu Mallika Mortgagor (9) Depositor of Title Deed to repay the amount mentioned in the said notice being Rs. 22,31,056/- (Rupees Twenty-two Lakhs Thirty One Thousand Fifty Six Only) as on 10.05.2023 together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.

The Borrower, Mortgagor and Co-Borrower(s) mentioned herein above having failed to repay the above amount within the specific period, notice is hereby given to the Borrower, Mortgagor & Co-Borrower(s) and the public in general that the undersigned Authorized officer has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 6 of Security Interest (Enforcement) Rules, 2002 on this 3rd August of the year 2023. The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned herein above in particular and the public in general/s are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount Rs. 22,31,056/- (Rupees Twenty-two Lakhs Thirty One Thousand Fifty Six Only) as on 10.05.2023 together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets

Schedule-A: (Particulars of the immovable property mortgaged to FFSL): All the site of and extent of 30 Sq. yds. or 25.083 Sq. mts. being undivided and unspecified share out of the total extent of 764.66 Sq. yards or 639.34 Sq. meters together with flat No. 201 measuring 1025 sq ft in First floor and car parking measuring 100 sq ft in Ground Floor of Cheennakesava Towers, Situated in Venkojipalem Area, D.No. 55-4-141/5, Asst. No. 44500/2372, Covered by S.No. 26/22, 26/23 of Maddalipalem Village, within the Limits of the GVMC, Visakhapatnam District and bounded by as follows: East: Property Belonging to Sri.K.P. Naidu A. Yella Rao and Sri. Kondayya; South: Teachers Colony; West: Drain and North: C.C. Lane Leading to 60 feet wide Road Boundaries of Flat No. 201 in First Floor East: Open Space; South: Open Space; West: Flat No. 202 and North: Open Space Property Owned by: (1) Ruttala Venkata Kanaka Lakshmi, (2) Gavara Krishna Chaitanya, (3) Murri Nutana Madhavi and (4) Telagarapu Mallika

Date: 05/08/2023 Sd/-
Place: Visakhapatnam AUTHORIZED OFFICER
Fedbank Financial Services Ltd.

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH AT HYDERABAD
CP(CAA) No. 32/230/HDB/2023
CONNECTED WITH C.A. (CAA) No. 7/230/HDB/2023
IN THE MATTER OF COMPANIES ACT, 2013
IN THE MATTER OF SECTIONS 230 TO 232 OF THE COMPANIES ACT, 2013
AND
ALL OTHER APPLICABLE PROVISIONS OF THE SAID ACT
AND
IN THE MATTER OF SCHEME OF DEMERGER ARRANGEMENT
BETWEEN
M/S. SILPA HOMES AND DEVELOPERS PRIVATE LIMITED
(DEMERGED COMPANY)
AND
M/S. SILPA COMMERCIAL HEIGHTS PRIVATE LIMITED
(RESULTING COMPANY 1)
AND
M/S. SILPA PRIME HEIGHTS PRIVATE LIMITED (RESULTING COMPANY 2)
AND
M/S. SILPA-C AND K REAL HOLDINGS PRIVATE LIMITED (RESULTING COMPANY 3)
AND
THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS
M/s. SILPA HOMES AND DEVELOPERS PRIVATE LIMITED, a Company incorporated under the provisions of Companies Act, 1956, bearing CIN: U45201TG2001PT036193 and having its registered office situated at 6-3-90/11, Zamrud Residency, Flat No. 101 Opp ETV Office Rd Sonalgutta Hyderabad-500082 Telangana India represented by its Director, Singareddy Prathapa Reddy (DIN: 01070287) email: spr1965@gmail.com, Ph: 040-27561222.Petitioner/Resulting Company 1
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M/s. SILPA PRIME HEIGHTS PRIVATE LIMITED, a Company Incorporated Under The Provisions Of Companies Act, 2013, Bearing CIN: U70109TG2022PTC166436 And Having Its Registered Office Situated Plot No 57, Sy No. 41, 3rd Floor, Phase-1, Kavuri Hills, Madhapur, Hyderabad Rangareddy - 500081 Telangana, India represented by its Director, Singareddy Ravi Chandra Kishore Reddy (DIN: 01722891) email: scmohanreddy@outlook.com, Ph: 040-27561222.Petitioner/Resulting Company 2
M/s. SILPA-C AND K REAL HOLDINGS PRIVATE LIMITED, a Company Incorporated Under The Provisions Of Companies Act, 2013, Bearing CIN: U70109TG2022PTC162394 And Having Its Registered Office Situated at D No 6-3-347/9N, 3rd Floor, NV Plaza, Dwarakapuri Colony, Punjagutta Hyderabad - 500082 Telangana, India represented by its Director, Singareddy Karthik Reddy (DIN: 06490699) email: karthiksvkr@gmail.com, Ph: 040-66627033.Petitioner/Resulting Company 3
NOTICE OF HEARING OF PETITION UNDER RULE 16 OF THE COMPANIES (COMPROMISES, ARRANGEMENTS AND AMALGAMATIONS) RULES, 2016
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M. Ramana Reddy
Practicing Company Secretary
Counsel for Petitioner Companies
Nimal Towers 200, Flat No. 403, Near Sai Baba Temple, Dwarakapuri Colony,
Punjagutta, Hyderabad 500082

Date 04.08.2023
Place: Hyderabad

NOTICE REGARDING LOST CERTIFICATE

Apollo Sindhoori Hotels Ltd.,
No.43/5, HUSSAIN MANSION, GREAMS ROAD CHENNAI-06

1. Mrs. Vajja Vijaya Lakshmi, residing at Villa No.43, Ground Floor, Istana Villa, Manchirevula, Gandipet Manchirevula, K.V. Ranga Reddy. The registered holder of the under mentioned share held in the above said company, hereby give notice that the share certificate in respect of the said shares have been lost and I have applied to the Company for issue of duplicate certificate. Any person having claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificate and no further claim will be entertained by the Company thereafter.

Folio No	Certificate No.	Distinctive Nos	No. of Shares
V0000030	231	183413-184412	1000

Date: 04-08-2023 Mrs. VAJJA VIJAYA LAKSHMI
Place: Hyderabad NAME OF SHARE HOLDER

EVEREST ORGANICS LIMITED

CIN: L24230TG1993PLC015963
Aroor Village, Sadasivpet Mandal, Sangra Reddy (Medak) District, Telangana-502291, India
Website: www.everestorganics.com Email ID: eo405@gmail.com,
Phone No. 040-40040783 Fax No. 040-23115954

NOTICE
Pursuant to Regulation 29(1) read with Regulation 47 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, Notice is hereby given that the meeting of Board of Directors of the Company will be held on Saturday, August 12, 2023 at 11:00 a.m., at its Corporate Office located at Plot No. 127 & 128, 1st Floor, Lakshmi Plaza, Amar Co-Op. Society, Opp. Madhapur Police Station Road, Near Durgam Cheruvu, Madhapur, Hyderabad - 500 033, Telangana, India. Inter-alia to consider and approve the Un-Audited Financial Results of the Company for the first quarter ended June 30, 2023. Further as per SEBI (Prohibition of Insider Trading) Regulations, 2015 and the Company's Code of Conduct, the trading window closure for dealing in securities of the Company has commenced from July 1, 2023 and shall reopen on August 14, 2023 (both days inclusive) for the Directors / KMPs/officers / designated persons of the Company. Further we inform that option is available to the Board members to participate in the meeting, through electronic mode. To avail the said facility, we request you to intimate Ms. Rekha Singh, Company Secretary at email id eo405@gmail.com, at least two working days prior to the scheduled Board meeting. This information is also available at Company's website www.everestorganics.com and BSE website www.bseindia.com
For Everest Organics Limited
Sd/-
Rekha Singh
Company Secretary

Dated: 04.08.2023
Place: Hyderabad

BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED

CIN: L24219TG1993PLC015963
Regd. Office: 8-2-269/3/A, Plot No. 3, Sagar Society, Road No. 2, Banjara Hills, Hyderabad-500 034, Tel: + 91-40-42221212
Fax: + 91-40-23540444; Website: www.bhagirad.com; Email: info@bhagirad.com

Extract of Standalone & Consolidated Statement of Unaudited Financial Results for 30th June, 2023 (₹ in Lakhs)

Sl. No.	Particulars	STANDALONE			CONSOLIDATED				
		Quarter Ended		Year Ended	Quarter Ended		Year Ended		
		30-06-2023 (Unaudited)	31-03-2023 (Audited)	30-06-2022 (Unaudited)	31-03-2023 (Audited)	30-06-2022 (Unaudited)	31-03-2023 (Audited)		
1	Total Income from Operations (net)	10,043.73	12,307.75	12,192.41	50,393.50	10,032.97	12,278.41	12,189.29	50,335.03
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	330.15	1,473.23	1,574.56	6,504.15	306.70	1,430.39	1,567.49	6,378.31
3	Net Profit/(Loss) for the period before tax, (after Exceptional and/or Extraordinary items)	330.15	1,473.23	1,574.56	6,504.15	306.70	1,430.39	1,567.49	6,378.31
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	219.98	981.85	1,197.50	4,640.99	196.53	939.01	1,190.43	4,515.16
5	Total Comprehensive income for the period (comprising Profit/Loss) for the period (after tax) and other comprehensive income (after tax)	240.59	941.22	1,135.93	4,531.14	217.13	898.38	1,128.86	4,405.30
6	Equity Share Capital	1,040.55	1,040.55	1,040.55	1,040.55	1,040.55	1,040.55	1,040.55	1,040.55
7	Other Equity (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	30,440.28	-	-	-	30,284.42
8	Earnings Per Share (of ₹ 10/- each)	2.11	9.38	12.60	45.58	1.89	8.97	12.52	44.35
	Basic in ₹	2.11	9.38	12.60	45.58	1.89	8.97	12.52	44.35
	Diluted in ₹	2.11	9.38	12.60	45.58	1.89	8.97	12.52	44.35

Notes:
1. The above is an extract of the detailed format of Standalone & Consolidated Unaudited Financial Results for the quarter ended 30th June, 2023. The same have been reviewed by the Audit Committee and were taken on record by the Board of Directors in their respective meetings held on 04.08.2023. The statutory Auditors of the Company have carried out a Limited review of the aforesaid results.
2. The above is an extract of the detailed format of Standalone & Consolidated Unaudited Financial Results for the quarter ended 30th June, 2023 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Unaudited Financial Results in full format are available on the Websites of the Stock Exchange (www.bseindia.com) (www.nseindia.com) and the Company (www.bhagirad.com).

By order of the Board
For Bhagiradha Chemicals & Industries Limited
Sd/-
S. Chandra Sekhar
Managing Director

Place: Hyderabad
Date : 04.08.2023

STRESSED ASSET MANAGEMENT BRANCH, HYDERABAD

3rd Floor, Andhra Bank Building, Sultan Bazar, Koti, Hyderabad-500095.
e-mail: ubin0812048@unionbankofindia.bank
Tel No: 040-24683303, 24683305, 24683310, 24683315, 24683316

NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE SECURED ASSETS UNDER RULE BAND RULE 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under Rule 8 and Rule 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive/ physical possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price, the Earnest Money Deposit and Bid Increments are also mentioned hereunder:

Date & Time of E-Auction: 24-08-2023 & From 11.00 AM to 04.00 PM (with 10 minutes unlimited auto extensions)

Borrower: M/s Transstroy (India) Ltd., The Liquidator of M/s Transstroy (India) Ltd., Dr. Govindarajula Venkata Narasimha Rao. Guarantors: 1. Mr. Rayapati Jagadeesh, S/o Rayapati Gopala Krishna, 2. Mr. Rayapati Jeevan, S/o Rayapati Gopala Krishna, 3. Mr. Cherukuri Sridhar, S/o Jagannath Rao Cherukuri, 4. Rayapati Ranga Rao, S/o Rayapati Sambasiva Rao, 5. Mr. Ranga Rao (Legal heir of Mrs. Leela Kumar), S/o Rayapati Sambasiva Rao, 6. Mrs. Devika Rani, D/o Rayapati Sambasiva Rao, 7. Mrs. Devika Rani (Legal heir of Mrs. Leela Kumar), D/o Rayapati Sambasiva Rao, 8. Mrs. Lakshmi (Legal heir of Mrs. Leela Kumar), D/o Rayapati Sambasiva Rao, 9. Mrs. Ch. Vani, W/o Ch. Sridhar,

